## **Directorate General of Foreign Trade Udyog Bhawan DES-V Section**

## Minutes of NC-V meeting held on 08.05.2014

The meeting No.05/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 08.05.2014 in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.04/AM-15 for 01.05.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 01.05.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.05/AM-15 dated 08.05.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below-

:5/84-ALC3/2014 **MEETING DATE**: 08.05.2014 **MEETING NUMBER** 

Case No.:2/42/84-ALC3/2013		Meet No/Date:5/84-ALC3/2014 08.05.2014	Status: Deferred
HQ File :01/84/050/00303/AM14/		l I	Defer Date: 05.06.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite
comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer.
The Committee after deliberations decided to send a reminder to Deptt. of Chemicals & Petro-chemicals, Ministry of
Chemicals & Fertilizer and defer the case for re-listing on 05.06.2014.

Case No.:30/47/84-ALC3/2013	Party Name: KANPUR PLASTIPACK LTD	00 07 2014	Status: Approved
HQ File :01/84/050/00385/AM14/		Lic.No/Date:0610035775 08.01.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petro-chemicals conveyed vide their O. M. No. 46011/60/2011-PC-II. dated 01.05.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Flexible	1,00,000	Polypropylene Granules Virgin for	1.10 Kg./Kg. content
	Intermediate	Kgs.	extrusion	in export product
	Bulk Containers		U.V. Stabiliser Master Batch	0.020 Kg. per Kg. of
			(Additive Master Batch containing	export product.
			20% U.V. Stabilizer) Virgin	
			Yarn (Conductive) Virgin	1.05 Kg./Kg. content
				in export product
			P.P. Granules for packing material	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/50/84-ALC3/2013	Party Name: J.K.FABRICS	Meet No/Date:5/84-ALC3/2014	Status: Rejected
		08.05.2014	

	HQ File :01/84/050/00402/AM14/	RLA File :07/24/040/00356/AM14/	Lic.No/Date:0710101185 08.01.2014	Reject			
3	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided requisite information/details called for vide DGFT's letter dated 07.04.2014 so far. In view of above, the						
11	Committee was unable to finalise the norms and constrained to reject the case.						
	RLA may take suitable conseque	ntial action accordingly.					

	Case No.:12/47/84-ALC3/2013	Party Name: AII NIISH FASHIONS PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2014 08.05.2014	Status: Rejected
	HQ File :01/84/050/00367/AM14/	RLA File :05/23/040/00414/AM14/	Lic.No/Date:0510375863 09.01.2014	Reject
4	Decision: The Committee considered has not provided CAD/CAM, measuralso not indicated the quantity of expabove, the Committee was unable to face of RLA may take suitable consequences.	ement chart and sketch of export product. The quantity of export pinalise the norms and constrained to rej	luct in support of their proposal. A roduct should be indicated in nu	Applicant firm has

Case No.:10/47/84-ALC3/2013	1 - 7	00 07 2014	Status: Approved
HQ File :01/84/050/00365/AM14/		Lic.No/Date:0710101240 10.01.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/10/2014-15/Hosy., dated 08.05.2014 as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity	
			Quantity		allowed	
	1.	Girls Skirt made of 100%	1200	100% Cotton printed sateen	1.47	Sq.
		Cotton printed sateen fabric,	Nos.	fabric, 40x40/ 130x80, GSM-	meter	per
5		GSM-132+/-10%, Style No.		132+/-10%, NT 233, width-	piece	
		183398		147 cms.		
	2.	Girls Dress with panty made of	850	100% Cotton printed sateen	1.03	Sq.
		100% Cotton printed sateen	Nos.	fabric, 40x40/ 130x80, GSM-	meter	per
		fabric, GSM-132+/-10%, Style		132+/-10%, NT 233, width-	piece	
		No.185562		147 cms.		
	3.	Girls Dress made of 100%	2500	100% Cotton yarn dyed light	1.10	Sq.
		Cotton yarn dyed light weight	Nos.	weight twill fabric, GSM-119+/-	meter	per
		twill fabric, GSM-119+/-10%,		10%, NT 250, width-147 cms.	piece	
		Style No.186014				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		1 - 7	l l	Status: Deferred
6	HQ File :01/84/050/00348/AM14/		l l	Defer Date: 22.05.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 22.05.2014.

	Case No.:4/5/84-ALC3/2014	5	Meet No/Date:5/84-ALC3/2014 08.05.2014	Status: Deferred
7	HQ File :01/84/050/00031/AM15/			Defer Date: 29.05.2014
	Davisiana The Committee considers	1 44	athen relevant near and deal	:dad4a mafam4a

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 29.05.2014.

	Case No.:2/48/84-ALC3/2013	1 - 2	Meet No/Date:5/84-ALC3/2014 08.05.2014	Status: Rejected
8	HQ File :01/84/050/00393/AM14/	RLA File :07/24/040/00430/AM14/	Lic.No/Date:0710102173 14.02.2014	Reject

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided requisite information/details called for vide DC(MSME)'s letter dated 21.03.2014 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:2	2/5/84-ALC3/2014	Party Name: APSARA SILKS	Meet No/Date:5/84-ALC3/2014 08.05.2014	Status: Approved	
HQ File :01	1/84/050/00029/AM15/	RLA File :07/24/040/00477/AM14/	Lic.No/Date:0710103088 20.03.2014		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-					
submitted	<b>O</b> ,	y, Committee after deliberations	decided to ratify the Advance Authori	•	

		Quantity		
1.	94% Silk 6% Spandex dyed	273 Meter	94% Silk 6% Spandex plain	Meter 281
	printed fabric, GSM-69+/-		fabric, GSM-69+/-10%,	(Inclusive 3%
	10%, width-140 cms.		width-140 cms.	wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	1 -	Meet No/Date:5/84-ALC3/2014 08.05.2014	Status: Approved
HQ File :01/84/050/00030/AM15/	1	Lic.No/Date:0410156968 08.04.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		·
1.	Girls Play Suit made of 100%	2907 Nos.	100% Polyester printed	3081 Sq. meter (@
	Polyester printed fabric, GSM-		fabric, GSM-200+/-10%	1.06 sq. meter per
	200+/-10%			piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

HQ File :01/84/050/000	)28/AM15/		Defer Date: 05.06.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not received from applicant firm/R.A., Ludhiana. Accordingly, the Committee after deliberations decided to await the same and defer the case for re-listing on 05.06.2014.

## MANUAL AGENDA CASE

(12)

Case No.69	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu	
NC 05/AM-15, dt. 08.05.2014	File No.01/84/162/137/AM-14/DES-V	
Ratification of input output norms against Advance Authorization No.3510041910 dated 20.08.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/11/2014-15/Hosy., dated 08.05.2014 as detailed below:-

<b>Export P</b>	port Product			
S.No.	Export Product	Export Quantity		
1.	Mill made Industrial Work wear woven garment (Summer Boiler	2000 Nos.		
	Suit) made out of 98% Cotton 2% Nylon fibre with white metal			
	compound blended dyed fabrics, GSM-255+/-10% and 100%			
	Cotton dyed fabrics with flame resistant finish, GSM-120+/-10%			
	and quilted with SLT 9110 fabric made out of 95% Meta Aramid			
	fibre and 5% Para Aramid fibre.			
2.	Mill made Industrial Work wear woven garment (Winter Boiler	2000 Nos.		

Suit) made out of 98% Cotton 2% Nylon fibre with white metal compound blended dyed fabrics, GSM-255+/-10% and 100% Cotton dyed fabrics with flame resistant finish, GSM-120+/-10% and quilted with SLT 9110 fabric made out of 95% Meta Aramid fibre and 5% Para Aramid fibre.

Import l	Import Items				
S.No.	Import Item	Quantity Allowed			
1.	Raw Cotton Natural fibre	6297.48 Kgs.			
2.	Nylon fibre with white metal compound	112.20 Kgs.			
3.	Vat dyes	76.50 Kgs.			
4.	Flacovan (FR Chemicals)	2254.20 Kgs. (@ 442 grams/Kg of fabric)			
5.	Ukadan flame resistant chemicals	239.70 Kgs. (@ 47 grams/Kg of fabric)			
6.	Silastal flame resistant chemicals	102.00 Kgs. (@ 20 grams/Kg of fabric)			
7.	Silastan flame resistant chemicals	20.40 Kgs. (@ 4/Kg of fabric)			
8.	FR Thread	226.80 Kgs.			
9.	Meta Aramid fibre	1155.77 Kgs.			
10.	Para Aramid fibre	64.35 Kgs.			
11.	Litre Furnace Oil	As per fuel policy			
12.	Polyvinyl Alcohol	51.00 Kgs.			

The import of Dyes and Chemical (Sl. No.3 to 7) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

١,	,	
	Case No.70	M/s Finproject